NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No. 331/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M.

Name of the Company Under Section		Reliance Commercial Finance Ltd-Vs-Laxmivinayak Rice Mills Ltd. 7 IBC		
1>	Amals Basu 7	huluck, Adrocate	3 for coc.	Artin 12 17
2)	KANCHA	DUTTA	RP.	Khy
3)	Setu Dans	Roy Co	prodebebbr	Set 1/12/17

ORDER

Ld. RP, Shri Kanchan Dutta, Ld. Counsel for the Committee of Creditors and the corporate debtor are present.

RP has filed the progress report, which may be taken on record.

It has been pointed out that in compliance of our order dated 02/11/2017 proprietor-director and Chief Financial Officer of the corporate debtor was supposed to fully cooperate with RP. Ld. RP submitted that inspite of that order he has not received any corporation from the corporate debtor.

Let show cause notice be issued to the proprietordirector and Chief Financial Officer as well as to other directors of the company to remain present on 20/12/2017 and to explain why action should not be initiated against them for not complying with that order. If they fail to appear, appropriate action will be initiated against them.

This order may be sent to all the concerned person by E-mail, Speed Post and Special Messenger.

List on 20/12/2017.

Certified copy of this order may be issued on priority basis upon compliance of all requisite formalities.

(Jinan K.R.)

Member (I)

(V.P.Singh) Member (J)